

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 113/TT/2016**

**Coram:**

**Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member**

**Date of Order : 28.10.2016**

**In the matter of:**

Approval of transmission tariff for Main SCADA EMS System of SLDCs of ASSAM, Tripura and Meghalaya (COD: 1.4.2016) under project-“Expansion/Upgradation of SCADA/EMS System of SLDCs of North Eastern Region” from COD to 31.3.2019 under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

**And in the matter of:**

Power Grid Corporation of India Limited  
"Saudamini", Plot No.2,  
Sector-29, Gurgaon -122 001

**.....Petitioner**

**Vs**

1. Assam Electricity Grid Corporation Limited,  
(Formerly Assam State Electricity Board),  
Bijulee Bhawan, Paltan Bazar,  
Guwahati-781 001, Assam
2. Meghalaya Energy Corporation Limited,  
(Formerly Meghalaya State Electricity Board),  
Short Round Road, Shillong-793 001
3. Government of Arunachal Pradesh,  
Itanagar, Arunachal Pradesh
4. Power and Electricity Department,  
Government of Mizoram,  
Mizoram, Aizwal



5. Electricity Department,  
Government of Manipur,  
Keishampat, Imphal
6. Department of Power,  
Government of Nagaland,  
Kohima, Nagaland
7. Tripura State Electricity Corporation Limited,  
Bidyut Bhawan, North Banamalipur,  
Agartala, Tripura-700 001

.....Respondents

**For petitioner** : Shri S.K. Venkatesan, PGCIL  
Shri S.S. Raju, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri M.M. Mondal, PGCIL

**For respondents** : None

### **ORDER**

The petitioner, Power Grid Corporation of India Limited (PGCIL) has filed this petition for approval of the transmission tariff for Main SCADA EMS System of SLDCs of ASSAM, Tripura and Meghalaya (COD: 1.4.2016) under project- "Expansion/Upgradation of SCADA/EMS System of SLDCs of North Eastern Region" from COD to 31.3.2019 in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations"). The petitioner has also prayed for allowing 90% of the Annual Fixed Charges claimed, in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations.



2. The details of the elements covered in the petition are as follows:-

Particulars	State	Name of the asset	COD	
			Scheduled	Actual
Asset-I	Assam	Main SCADA	4.5.2016	1.4.2016
Asset-II	Meghalaya	EMS System of		
Asset-III	Tripura	SLDCs		

3. During the hearing on 4.10.2016, the representative of the petitioner prayed for grant of Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations in respect of the instant assets.

4. We now consider the petitioner's prayer for grant of AFC under Regulation 7(7) of the 2014 Tariff Regulations. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter State Transmission charges and losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7(4) of the 2014 Tariff Regulations provides that such an application shall be filed as per Annexure-I of these regulations.



5. We have considered the submissions of the petitioner. The petitioner has made the applications as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

6. After carrying out preliminary prudence check of the AFC claimed by the petitioner and taking into consideration that there is no time and cost over-run in case of the instant assets, the Commission has decided to allow tariff for the instant assets for 2016-17 and 2017-18 in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations as given in para 7 of this order.

7. The details of the tariff claimed by the petitioner and tariff allowed by the Commission are as under:-

A. Annual transmission charges claimed by the petitioner are as follows:-

(₹ in lakh)

Assets	2016-17	2017-18	2018-19
Asset-I	69.15	82.41	79.81
Asset-II	91.27	106.78	103.55
Asset-III	114.95	138.30	133.99

B. Annual transmission charges allowed are as follows:-

(₹ in lakh)

Assets	2016-17	2017-18
Asset-I	58.78	70.05
Asset-II	77.58	90.76
Asset-III	97.71	117.56



8. The AFC allowed in this order shall be applicable from the date of commercial operation of the transmission system and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time. Further, the transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.

9. The representative of the petitioner submitted that the unrecovered charges of existing ULDC SCADA EMS system retained by it, which are presently being recovered considering 15 years of project life, may be allowed to be recovered through accelerated depreciation matching with the commissioning schedule of the new SCADA EMS system.

10. In response to a query, the representative of the petitioner submitted that the instant assets are commissioned to upgrade the existing system. The petitioner is directed to clarify on affidavit by 29.10.2016, with an advance copy to the beneficiaries, whether the instant assets would replace the existing assets and if so, whether the existing assets would be of any use. The petitioner is further directed to submit the following information on affidavit with an advance copy to the respondents by 11.11.2016:-

- a) To explain as to how are the instant assets being used? Whether communication signal has been established? RLDC certificate in this regard be submitted;



- b) CEA certificate under Regulation 43 of CEA (Measures Related to Safety & Electricity Supply) Regulations, 2010 for the instant assets;
- c) Detailed break-up of optical fibre length under investment approval covered and claimed in various petitions;
- d) Explain whether the existing SCADA system is being replaced or existing system is being expanded with reference to indication in the Investment Approval which indicates "Expansion/Upgradation of SCADA/EMS system of SLDCs in NER". In case the existing system is being expanded explain the treatment of existing SCADA system;
- e) Investment Approval duly signed by Company Secretary;
- f) Details of replaced asset (i.e. Date of capitalization of replaced asset, gross block, accumulated depreciation till the date of replacement.) alongwith the petition nos. in which the tariff of the replaced assets are claimed;
- g) Details of incidental expenditure incurred (IEDC) up to COD;
- h) Documents in support of interest rate and repayment schedule for SBI loans (2014-15);
- i) Reconcile the difference between the loan amount mentioned in IDC computation statement and Form-9C and Form-12B as these are not matching with SBI loan; and
- j) Linkage of present petition with Petition No. 188/MP/2014, if any. If so the details there of.



11. The respondents are directed to submit their reply to the petition by 25.11.2016 and the petitioner to file rejoinder, if any, by 5.12.2016. The parties are directed to comply with the above directions within the specified timelines.

12. The petition shall be listed on 15.12.2016.

sd/-  
**(M.K. Iyer)**  
**Member**

sd/-  
**(A.S. Bakshi)**  
**Member**

sd/-  
**(A.K. Singhal)**  
**Member**

sd/-  
**(Gireesh B. Pradhan)**  
**Chairperson**

